

THE DEPUTY MINISTER IN THE I
MINISTRY OF RAILWAYS (SHRI BUTA
SINGH): (a) Yes, Sir.

(b) No further steps are contemplated •at
present.

**Move for Circuit benches for speedy
disposal of cases in High Courts**

*404. SHRI BIR CHANDRA DEB
BURMAN:

SHRI YOGENDRA SHARMA :

Will the Minister of LAW, JUSTICE AND
COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Supreme
Court and some of the High Courts had
approached Government for setting up Circuit
Benches of High Courts for speedy disposal
of cases;

(b) if so, whether Government have taken
any decision in this regard and what are the
details thereof; and

(c) if the answer to part (b) above in
the negative, what are the reasons there
for?

THE MINISTER OF LAW, JUSTICE
AND COMPANY AFFAIRS (SHRI H. R.
GOKHALE): (a) No, Sir.

(b) and (c) Do not arise.

**Conversion of railway line from Riipsa
to Bangriposi into broad gauge line**

*405. SHRI SANTOSH KUMAR SAHU:
Will the Minister of RAILWAYS be pleased
to state :

(a) whether any survey has been under-
taken for the conversion of the metre gauge
line from Rupsa to Bangriposi via Baripada in
the South Eastern Railway into a broad gauge
line; and

(b) if so, by when the work on the line will
be started ?

THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS (SHRI BUTA
SINGH): (a) Yes, Sir.

(b) A statement is laid on the Table of the
Sabha.

Statement

Based on the recommendations of the
Uneconomic Branch Lines Committee, a
Traffic Survey for conversion of Rupsa-
Talband N. G. Section into B. G. was carried
out in 1971. The estimated cost of conversion
of Rupsa-Bangriposi covering a distance of
89 kms. will be Rs. 3.79 crores and the DCF
rate of return is expected to be 2.53 per cent
only. The project was, therefore, found to be
highly unremunerative. Due to
unremunerative nature of the project and the
very limited availability of resources, it is not
proposed to take up the project at present.

Appointments of High Court Judges

-406. SHRI OM PRAKASH TYAGI: SHRI
NARASINGHA PRASAD
NANDA:

Will the Minister of LAW, JUSTICE AND
COMPANY AFFAIRS be pleased to state :

(a) whether Government have taken a
decision on the recommendations of the
States Reorganisation Commission and the
Law Commission contained in its 14th Report
to the effect that one third of the number of
Judges in each High Court should be persons
from outside the jurisdiction of the High
Court concerned; and

(b) if so, what are the details thereof ?

THE MINISTER OF LAW, JUSTICE
AND COMPANY AFFAIRS (SHRI H. R.
GOKHALE): (a) and (b) The question of
appointing Judges from amongst persons
outside the State was considered on a number
of occasions in the past. In view, however, of
practical difficulties involved in its
implementation, the proposal was dropped.

**Examination for Laboratory Assistants
in the O.N.G.C. office at Nazir.i**

-407. SHRI B. RACHAIAH :

SHRI PRASENJIT BARMAN:

Will the Minister of PETROLEUM be
pleased to state:

(a) whether it is a fact that a large num ber
of candidates had appeared in an exami